

ITEM NO.2

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 836/2020

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

([FOR FURTHER DIRECTIONS]

IA No. 68555/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 68563/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 68551/2022 - INTERVENTION/IMPLEADMENT

IA No. 68559/2022 - INTERVENTION/IMPLEADMENT)

IA NO.153822/154898/2022- INTERVENTION AND PERMISSION OF ISSUANCE  
OF C/C OF COMPLETE PAPER BOOKS

WITH

T.C.(C) No. 21/2022 (XVI-A)

(FOR ADMISSION)

T.C.(C) No. 23/2022 (XVI-A)

T.C.(C) No. 24/2022 (XVI-A)

(FOR ADMISSION)

W.P.(C) No. 446/2022 (PIL-W)

(FOR ADMISSION)

SLP(C) No. 16727-16728/2022 (XII)

(FOR ADMISSION and I.R.)

Date : 22-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ashwini Kumar Upadhyay, Adv.  
Mr. Ashwani Kumar Dubey, AOR

Mr. Ashutosh Dubey, AOR  
Mr. Ashwini K. Upadhyay, Adv.  
Ms. Rajshri A. Dubey, Adv.  
Mr. Abhishek Chauhan, Adv.  
Mr. Amit P. Shahi, Adv.  
Mr. B.H. Dubey, Adv.  
Mr. Sudarshan Goel, Adv.  
Mr. Amit Kumar, Adv.  
Mr. Gaurav Yadav, Adv.

SLP(C) No. 16727-16728/2022 Ms. Tatini Basu, AOR  
Mr. Byrapaneni Suyodhan, Adv.

For Respondent(s) Mr. K.M. Nataraj, ASG  
Mr. Kanu Agrawal, Adv.  
Mr. Mayank Pandey, Adv.  
Mr. Chinmayee Chandra, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Mr. Nakul chengappa K.K., Adv.  
Ms. Akriti A. Manubarwala, Adv.  
Mr. Amrish Kumar, AOR  
Mr. Raj Bahadur Yadav, AOR

Mr. Charanjeet Chanderpal, Adv.  
Mr. Anil Kumar, AOR

Mr. Gautam Talukdar, AOR

Mr. S.M. Chandrashekhar, Sr. Adv.  
Mr. Nishanth Patil, AOR  
Mr. Ayushy P. Shah, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Admit.

Status report has been filed by the Union of India dated 31.10.2022 which states that the consultative process with the State Governments is in progress and while 14 State Governments have already responded, response from 19 State Governments is awaited.

At the request of learned ASG, six weeks' more time is granted to place the stand in respect thereof. We call upon the 19 State Governments who have not responded to communicate their stand/status to the Central Government within a period of four weeks from the communication of this order.

The petitioner seeks to rely upon a judgment of the Allahabad High Court in Civil Misc. Writ Petition No.34892/2004 titled as *Committee of Management, Anjuman Madarsa Noorul Islam Dehra Kalan Ghazipur Through its Manager v. State of U.P. Through Secretary, Minority Welfare and Waqf Department U.P. Lucknow* dated 05.04.2007 and prays that the Central Governments may consider the impact of this judgment considering that the issue has not been assailed further.

List on 17.01.2023 along with WP[C] No.858/2021 and WP [C] No.894/2021.

SLP(C) No. 16727-16728/2022

Learned counsel for the petitioner in this matter states that the issue is somewhat different from the other matters and thus, seeks de-tagging of the matter now.

Service is complete but none has entered appearance.

The standing counsel for the State of Tamil Nadu be informed about the next date of hearing and the name be shown in the Cause List.

List on 06.12.2022.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)